

13

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.104/2002 in OA No.1813/2001

New Delhi, this 13th day of May, 2002

Hon'ble Shri M.P. Singh, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

Baldev Kumar Gandhi, Applicant

(By Shri Yogesh Sharma, Advocate)

versus

Union of India & Others, Respondents

ORDER(in circulation)

Shri M.P. Singh, Member(A)

This Review Application is filed on behalf of the applicant seeking review of the judgement dated 7.2.2002 by which OA No.1813/2001 was dismissed being devoid of merit. We find that the review applicant is only trying to build up a case by reiterating the same set of facts and grounds given in the OA, which have already been taken care of by us before passing the order dated 7.2.2002. In view of this position, the present RA does not come within the four corners of Section 22(3)(f) of AT Act, 1985 read with Order 47, Rule 1 CPC and is accordingly rejected.

S. Raju

(Shanker Raju)
Member(J)

M.P. Singh

(M.P. Singh)
Member(A)

/gtv/